

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 120

CAs No. 65/17, 152/17, 1059/19, 39/22

In

CP. 40(ND)/2015

RT CP No. 38/2016

(Decided)

IN THE MATTER OF:

Sh. Sunil Maheshwari & Ors.

...Petitioners

Vs.

M/s. Rai Bahadur Kishore Chand & Sons & Ors.

...Respondent

Under Section: 241(1), 242(4), CA 2013, Rule 11 of NCLT

Since the Hon'ble Member (Technical) is on leave, the matter is adjourned to 15.03.2024.

-sd-
Court Officer

February 02, 2024
SM